

N.D.H.:23.10.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. [REDACTED] OF 2024
860****IN THE MATTER OF:**

SUMIT SAINI

..... APPLICANT

VERSUS

BHAGWATI UDYOG

... RESPONDENT

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Place: New Delhi**Date:** 21.10.2024

FILED BY:


(GAURAV AGARWAL)

Advocate for Respondent No.1

GRV LEGAL
Advocates and Legal Consultants
O-703, Aditya Mega City,
VaibhavKhand, Indirapuram,
Ghaziabad, U.P. NCR- 201014
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thereafter, taken away by locals and farmers after due verification by the Respondents. However, as the same is not a saleable product, separate/individual record is not kept of its disposal to the locals.

5. That with respect to the nature and adequacy of plantation carried out it is submitted that the Respondents have planted abundant trees/plants in the premises. The HSPCB is not correct in submitting in the report that adequate plantation is not done. A copy of set of photographs from the unit dated NIL is **ANNEXURE R-1**.
6. That regarding the NOC from the State Ground Water Authority, the Respondents had a valid NOC upto 31.03.2024 and before the expiry of the same the Respondent has already applied for its renewal via Application No. HWRA/IND/R/2024/2653, however, the same is pending disposal at the end of the Haryana Ground Water Department but no objection/defect is notified in the said application till date. A copy of the Application for NOC dated NIL is **ANNEXURE R-2**
7. That the Respondent is a manufacturing unit engaged in the present industry since past more than 11 years. The Respondent has always complied and followed each and every rule and law scrupulously. However, the Respondents states that in the event any further direction, if any is passed by this Tribunal, Respondent shall be obliged to follow the same as well. It is lastly submitted that considering the fact of compliance by the Respondent and the fact that Respondent is

a source of livelihood to huge section of society who are ³ directly and indirectly engaged with the Respondent, this Tribunal may be pleased to dismiss the O.A with heavy cost to the Applicant.

Naresh Kumar
Partner, Bhagwati Udyog
Respondent

Through


(GAURAV AGARWAL)
Advocate for Respondent No.1
GRV LEGAL
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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 860 OF 2024

IN THE MATTER OF :

SUMIT SAINIAPPLICANT
VERSUS
BHAGWATI UDYOGRESPONDENT

AFFIDAVIT

I, NARESH KUMAR, aged about 57 years, S/o Sri Ram Kishan, R/o House 87/A2, Patel Nagar, District Yamunanagar, Haryana 135001, do hereby state on solemn affirmation as under:

1. That the deponent is the Partner of the Respondent in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That I have gone through the accompanying Reply from para 1 to 7 and say that the contents thereof are true and correct to the best of my knowledge and belief and I believe the same to be true.
3. That the Annexures R-1 & R-2 to the reply are true copy of the photographs.

Solemnly affirmed on this 15th day of Oct, 2024 at Yamunanagar, Haryana.

Name

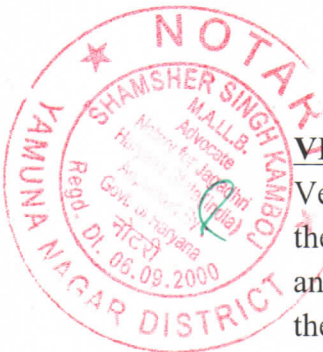
DEPONENT

VERIFICATION

Verified at Yamunanagar, Haryana on this 15th day of Oct, 2024 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

Name

ATTESTED
SHAMSHER SINGH KAMBOJ
M.A.
15/10/24
NOTARY JAGAD
YAMUNA NAGAR



ANNEXURE R-1



ANNEXURE R-2

Government of Haryana
Haryana Water Resources Authority
Applications for Renewal of Permission to Extract Ground Water for Industrial use

Application No: HWRA/IND/R/2024/2653 (Application Fee Exempted)

HWRA Previous NOC No: HWRA/REG/IND/N/2023/1107 Download
 01/04/2024

valid upto :

HWRA Previous Application No: HWRA/IND/N/2022/2802 Download

I. General Information:

Application Type Category/ Type of Application:

(i) Name of Applicant:	PAWAN GUPTA	
ID Proof Type	PAN	
ID Proof no	AFTPG4043B	
Id Proof Document	Download	
(ii) Designation of Applicant:	PARTNER	
Authorization Letter in the name of PAWAN GUPTA (applicant)		
(iii) Name of Industry:	BHAGWATI UDYOG	
(iv) Registration number of Industry:	HR-19-0003751	
(v) Location Details of the Industrial Unit		
Industrial Unit Address	VILLAGE DAMLA YAMUNANAGAR 135001	
State:	Haryana	
District:	YAMUNANAGAR	
Tehsil:	Radaur	
Block:	JAGADHRI	
Village/MC:	Damla	
Region:	over-exploited	over-exploited
(vi) Correspondence Address		
Complete Postal Address	VILLAGE DAMLA YAMUNANAGAR 135001	
Mobile Number:	9466510052	
E-Mail of Industry:	pawangupta0052@gmail.com	
(vii) Salient Features of the Industrial Activity:		
Type of Industry	Plywood and allied products	
Industry fall under	Previous: Small	New : Small
Is Water Intensive	No	
Purpose of Abstraction	Other Use - inds and domes use	
Groundwater utilization for	Existing Industry	
Whether present industrial activity commenced after 23.12.2020	No	
Whether there is expansion of this industry Unit after 23.12.2020 involving increase in water requirement	No	
Consent to Operate	Download	
	CTO/CTE Number :	Issue Date :

Validity Period of Consent to Operate	From :	To :
Large industry/ MSME certificate/ proof	Download	
Description : MANUFACTURING OF PLYWOOD AND BLOCKBOARD		
(viii) Land use details of the existing/proposed Industrial unit premises		
Ownership of the land(Enclose documents of ownership)	Download	
Latitude	Longitude	29.123 77.249473
Location Map	Download	
Total Land area(in sq m)		5615.00
Rooftop area of buildings/sheds(in sq m)		2807.00
Road/paved area(in sq m)		615.00
Green belt area(in sq m)		0.00
Open Land (in sq m)		2193.00
Source of availability of surface water for Industrial use, if any	No	
Townships/villages within 2 km radius of the Industrial unit	Yes	VILLAGE DAMLA YAMUNANAGAR
2) Detail of water requirement/ recycled water usage : (Please enclose flow chart of activities and requirement of water at each stage)		
Flow Chart of activities and requirement of water	Download	
Water Balance Chart with water requirement at each Stage.		Download
Affidavit for Non/Partial supply of water from local government water supply agency (in case of ground water requirement less than 10 KLD)		
NOC/Certificate for non/ partial supply of fresh water/ treated waste from the local government water supply agency		Download Download
Quality of groundwater	Fresh Water	Fresh Water
Name of NABL(Under Valid Certificate)	HARYANA TEST HOUSE	
Upload test report of groundwater quality from NABL accredited lab	Pre-monsoon	Post-monsoon
Whether any change in Groundwater Requirement	No	
If yes, then reason & justification for change in ground water requirement along with supporting documents, if any.		
	Existing	Revised
(i) Total water required(in m3/day)	9.00	9.00 Download
a. Ground Water required(in m3/day)	6.00	6.00
b. Recycled Water usage(in m3/day)	3.00	3.00
c. Proposed/existing water supply from any agency(in m3/day)	0.00	0.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Revised Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
a. Industrial Activity	5.00	5.00	300	1500.00
b. Residential / Domestic	4.00	4.00	300	1200.00
c. Greenbelt Development / Environment Maintenance	0.00	0.00	0	0.00
d. Other Use	0.00	0.00	0	0.00
e. Grand Total	9.00	9.00		2700.00

Source of recycled water NONE

(iii) Breakup of Recycled Water Usage:

	(m3/day)	(Days)	(m3/year)
(a) Total Waste Water Generated:	4.00	300	1200.00
(b) Quantity of Treated Water Available	3.00	300	900.00
i). Reuse in Industrial Activity:	3.00	300	900.00
ii). Reuse in Green Belt Development:	0.00	0	0.00
iii). Any other use	0.00	0	0.00
(c) Total Treated Water Utilized:	3.00		900.00
(d) Quantity and mode of disposal of unutilised effluent:	0.00		

3. Details of existing and/ or proposed groundwater abstraction structures

(a) Groundwater Abstraction Structure-Existing

SNo.	Type/ Year of construction	Depth (meter)/ Diameter (mm)	Depth to water level (meters below ground level)	Discharge (m3 per hour)	Operational hours/ (day)/ days/year	Mode of lift	Horse Power of pump	Whether fitted with water meter or not
1	bore well/ 2014	60.00/ 50.00	20.00	6.00	1.00/ 300	1	3	Yes

Source of fresh water requirement being met uptill now

Affidavit duly attested by the Applicant regarding non-existence of tubewell

4. Likely date of operation of proposed tubewell	
5. Quantum of ground water recharge(m3/year)	3359.00
6. Water Efficient Technology will be adopted	Download
7. Valid Consent of operate issued by HSPCB(CTO)	Download
8. Compliance Report as per format (In case of NOC issued by HWRA, fill the compliance status against the link on the portal. Take the print out of Compliance Report so generated and attach here duly signed by the applicant)	View Online compliance Report

9. Self-water audit report as per format for 100-500 KLD. Water audit report from accredited consultant for water requirement more than 500 KLD.	
10. Affidavit for compliance, as per format.	
11. Impact Assessment Report prepared by the accredited consultant : Submit IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.	Download
12 i. Any Other Document/Information	
ii. Any Other Document/Information	Download
iii. Any Other Document/Information	
13. I shall comply with all the terms and conditions of the Permission for renewal.	Yes

Self Declaration:-

- I hereby declare that all the documents prescribed in the application form have been uploaded and no blank / another / irrelevant documents have been uploaded against specified documents. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.
- I hereby certify that the contents of the above Application are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, Haryana Ground Water Authority can take punitive action against me as per the extant rules. Further, I shall comply with all the terms and conditions of the permission/NOC to be granted by HWRA.

Date: _____
Place: _____

Signature of Applicant with Office Seal
(PAWAN GUPTA)
(PARTNER)

a) Information of payment for Application Fee

Total Amount	
Mode of Payment	

b) Information of payment for Tarrif Fee

Total Amount	
Mode of Payment	